

[Secretary]

*Clause 17*

16. That at page 7,—

for lines 32 to 35, *substitute*—

“(b) secondly, upon the heirs of the husband;

(c) thirdly, upon the mother and father;

(d) fourthly, upon the heirs of the father; and

(e) lastly, upon the heirs of the mother.”

*Clause 18*

17. That at page 8, line 25,—

for “clauses (c), (d) and (e) of sub-section (1)” *substitute* “clauses (b), (d) and (e) of sub-section (1) and in sub-section (2)”.

*Clause 19*

18. That at page 8, line 31,—

for “sections 8, 10, 12, 13, 17, 25 and the Schedule” *substitute* “sections 8, 10, 17, and 25”.

19. That at page 8,—

*omit* lines 40 and 41.

20. That at page 9,—

*omit* line 1.

21. That at page 9,—

*omit* lines 14 and 15.

*Clause 25*

22. That at page 10, line 30,—

after “has been deserted by” *insert* “or has separated from”

23. That at page 10, lines 30 and 31,—

*omit* “whose husband has left no dwelling house”

*Clause 31*

24. That at page 11, line 16,—

for “go to” *substitute* “devolve on”

*Clause 32*

25. That at page 11,—

for lines 25 to 29, *substitute*—

“*Explanation*.—The interest of a male Hindu in a Mitakshara coparcenary property or the interest

of a member of a *tarwad*, *tavashi*, *illom*, *kutumba* or *kavaru* in the property of the *tarwad*, *tavashi*, *illom*, *kutumba* or *kavaru* shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be deemed to be property capable of being disposed of by him or by her within the meaning of this sub-section.”

26. Renumber clause 32 as sub-clause (1) and *after* sub-clause (1), *add*—

“(2) For the removal of doubts it is hereby declared that nothing contained in sub-section (1) shall affect the right to maintenance of any heir specified in the Schedule by reason only of the fact that under a will or other testamentary disposition made by the deceased the heir has been deprived of a share in the property to which he or she would have been entitled under this Act if the deceased had died intestate.”

*The Schedule*

27. That at page 12,—

(i) Line 5, *after* “widow”, *insert* “mother” and

(ii) line 11, *omit* “mother”.

ESTIMATES COMMITTEE

TWENTY-EIGHTH REPORT

श्री बी० जी० बेहता (गोहिलवाड): अध्यक्ष महोदय, मैं रेलवे मंत्रालय सम्बन्धी ऐस्टीमेट्स कमेटी (प्राक्कलन समिति) की २८वीं रिपोर्ट पेश करता हूँ।

LIFE INSURANCE CORPORATION BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. D. Deshmukh on the 18th May, 1956, namely:—

“That the Bill to provide for the nationalisation of life insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected